

facing a serious situation in Assam where the prospect of an agitational approach is again dawning. The Government introduced a Bill for amendment after assuring for three successive sessions that the Bill will come. We have passed a number of Bills by now. If this Bill is passed, we can get to a safety situation. I would like to know from the Minister of Parliamentary Affairs what has happened to that IMDT Bill? When are you bringing it?

(Interruptions)

MR. DEPUTY SPEAKER: Now we take up Papers to be Laid. Mr. N. D. Tiwari.

12.08 hrs.

PAPERS LAID ON THE TABLE

[English]

Economic Survey 1987-88 and Review on the Working and Annual Report of Cashew Corporation of India for 1986-87.

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table--

- (1) A copy of the 'Economic Survey', 1987-88 (Hindi and English versions). [Placed in Library See No. L. T. 5519/88]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cashew Corporation of India Limited, Cochin, for the year 1986-87.
 - (ii) Annual Report of the Cashew Corporation of India Limited, Cochin, for the year 1986-87 along with Audited Accounts and the comments of the comptroller, and Auditor General thereon. [Placed in Library See No. L. T. 5520/88]

Annual Reports of and Statements regarding review on the Working of Central Board of Irrigation and Power for 1986-87 and National Water Development Agency for 1986-87, etc.

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): Sir, on behalf of Shri Dinesh Singh, I beg to lay on the Table--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Central Board of Irrigation and Power, New Delhi, for the year 1986-87 and (b) showing reasons for delay in laying the papers mentioned at (i) above. [Placed in Library See No. L. T. 5521/88]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the National Water Development Agency, New Delhi, for the year 1986-87 and (b) showing reasons for delay in laying the papers mentioned at (i) above. [Placed in Library See No. L. T. 5522/88]

Annual Report of and a Statement Regarding review on the working of North Eastern Handicrafts and Handloom Development Corporation for 1986-87.

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA): I beg to lay

on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1986-87.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong for the year 1986-87 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library See No. L. T. 5523/88]

Notifications under Central Excises and Salt Act, 1944 and under Customs Act 1962, etc etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA): I beg to lay on the Table--

- (1) A copy of the Central Excise (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 51(E) in Gazette of India dated the 26th January, 1988 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library See No. L. T. 5524/88]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 955(E) published in Gazette of India dated the 3rd December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 188/87-Customs dated the 29th April, 1987 so as to withdraw concessional rate of

basic customs duty of 50 per cent on flat flexible cables.

- (ii) G.S.R. 957(E) published in Gazette of India dated the 4th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 127-Customs, dated the 1st July, 1987 so as to extend the benefit of exemption from the whole of the basic duty of customs to palm kernel also together with a corrigendum thereto published in Notification No. G. S. R. 963(E) in Gazette of India dated the 7th December, 1987.
- (iii) G.S.R. 990(E) published in Gazette of India dated the 17th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 21/84-Customs, dated the 15th February, 1984 so as to prescribe a minimum basic rate of 25 per cent *ad valorem* on liquid Nitrogen Plant having a capacity upto 10 Liters per hour, its accessories and spares when imported into India for use in Artificial Insemination Centre for cattle Breeding and also to extend the concession upto 31st December, 1988.
- (iv) G.S.R. 991(E) published in Gazette of India dated the 17th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 42/78-Customs dated the 1st March, 1978 so as to modify the description of item from 'Combined hydraulic sammying and setting machine' to read as 'Hydraulic Pneumatic Sammying and/or setting machine.
- (v) G. S. R. 1000(E) and 1001(E) published in Gazette of India dated the 21st December, 1987 together with an explanatory

- memorandum regarding exemption to Synthetic fat liquors (with or without hydrocarbons), Nonionic fat liquors, and mixtures thereof and Syntans when imported into India for use in the leather industry from the basic customs duty in excess of 45 per cent *ad valorem* and from the whole of the auxiliary duty of customs leviable thereon.
- (vi) G.S.R. 1014(E) published in Gazette of India dated the 30th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 123/85-Customs, dated the 11th April, 1985 so as to increase the value limit from Rs. 15000/- to Rupees 20,000/- and also to extend the validity without any time limit.
- (vii) G.S.R. 1015(E) published in Gazette of India dated the 30th December, 1987 together with an explanatory memorandum seeking to reduce customs duties on copper matter and master alloys from 80 per cent to 50 per cent, unwrought copper and copper rods from 95 per cent to 50 per cent and copper waste and scrap from 100 per cent to 60 per cent.
- (viii) G.S.R. 1016(E) published in Gazette of India dated the 30th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. G. S. R. 275/87-Customs, dated the 8th July, 1987 so as to fix the effective basic duty of customs on styrene monomer at 20 per cent *ad valorem* plus Rupees 1700/- per tonne upto 30th June, 1988.
- G.S.R. 1017(E) published in Gazette of India dated the 30th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs, dated the 12th May, 1987 so as to withdraw exemption from auxiliary duty in respect of styrene.
- (x) S.O. 1050(E) published in Gazette of India dated the 9th December, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swedish Kroner into India currency or *vice versa*.
- (xi) G. S. R. 4(E) and 5(E) published in Gazette of India dated the 1st January, 1988 together with any explanatory memorandum regarding exemption to Oleo Pine Resin when imported into India for the manufacture of Gum Resin and Terpentine from basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the auxiliary duty of customs leviable thereon.
- (xii) S. O. 189(E) published in Gazette of India dated the 17th February, 1988 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice versa*. [Placed in Library. See No. L.T. 5525/87]
- (3) A copy of Notification No. G. S. R. 977(E) (Hindi and English versions) published in Gazette of India dated the 10th December, 1987 together with an explanatory memorandum seeking to provide that the excise duty in excess of that which is equivalent to the duty differential between the duty of excise leviable on the value of motor vehicles and duty of excise leviable with reference to that part of the value thereof which represents the value of chassis used in such motor vehicles, is not required to be

paid in respect of body built motor vehicle falling under heading No. 87.02 or 87.04 of the Central Excise Tariff and manufactured from duty paid chassis, during the period between 1.3.1986 to 2.4.1986 issued under section 11C of the Central Excises and Salt Act, 1944 [Placed in Library See No. L. T. 5526/88]

- (4) A copy of the Notification No. G.S.R. 8(E) (Hindi and English versions) published in Gazette of India dated the 5th January, 1988 together with an explanatory memorandum making certain amendments to Notification No. 32/86-Central Excises, dated the 10th February, 1986 so as to provide effective rates of Excise Duty on tea produced in different zones issued under the Central Excise Rules, 1944. [Placed in Library See No. L. T. 5527/88]

Review on the working of and Annual Report of Coal India Limited for 1987-88

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): On behalf of Shri C.K. Jaffar Sharief I beg to lay on the Table--

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (i) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Coal India Limited, Calcutta, for the year 1986-87.
 - (ii) Annual Report of the Coal India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above. [Placed in Library. See No. LT 5528/88]

Notifications under Article 283 (1) of the Constitution and under General Insurance Business (Notification) Act, 1972

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): On behalf of Shri Eduardo Faleiro I beg to lay on the Table--

- (1) A copy of the Central Government Accounts (Receipts and Payments) Rules, 1983 as amended upto 14th November, 1985 (Hindi and English versions) published in Notification No. G.S.R. 739 in Gazette of India dated the 3rd October 1987 issued under Article 283 (1) of the Constitution. [Placed in Library See No. LT 5529/88]
- (2) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 1987 published in Notification No. S.O. 1038 (E) in Gazette of India dated the 7th December, 1987 issued under section 17A of the General Insurance Business (Nationalisation) Act, 1972. [Placed in Library See No. LT 5530/88]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
 - (i) The Life Insurance Corporation of India, Class-I officers (Revision of Terms and Conditions of Service) Amendment Rules, 1987 published in Notification No. G.S.R. 960 (E) in Gazette of India dated the 7th December, 1987.
 - (ii) The Life Insurance

Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1987 published in Notification No. G.S.R. 961(E) in Gazette of India dated the 7th December, 1987.

- (iii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1987 published in Notification No. G.S.R. 962 (E) in Gazette of India dated the 7th December, 1987. [Placed in Library. See No.LT 5531/87]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions), regarding Review by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1986-87. [Placed in Library See No. LT 5532/88.]

Annual Report of and Review on the working of the Brahmaputra Board for 1986-87 etc.

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): I beg to lay on the Table--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working

of the Brahmaputra Board for the Year 1986-87 and (b) showing reasons for delay in laying the papers mentioned at (i) above. [Placed in Library See No. LT 5533/88]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1986-87.
- (3) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See. No. LT 5534/88]

Annual Report of and Review on the working of Chemicals and Allied Products Export Promotion Council for 1986-87

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): Sir, On behalf of Shri P.R. Das Munsif I beg to lay on the Table--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Exports Promotion Council, Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1986-87. [Placed in Library See No. LT 5535/88]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1986-87. [Placed in Library See No. LT5536/88]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1986-87. [Placed in Library See No. LT 5537/88]

12.10 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

[English]

Thirty-Fourth Report & Minutes

SHRI VAKKOM PURUSHOTHAMAN (Alleppey): I beg to present the Thirty-Fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Indian Airlines--Passenger Services and Minutes of the sittings of the Committee relating thereto.

12.11 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): Sir, with your permission I rise to announce that Government Business in this House during the week commencing Monday, the 29th February, 1988 will consist of :-

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion under Rule 193 regarding recent hike in administered prices of petrol, coal, steel, edible oils, sugar etc.
3. General discussion on Railway Budget for 1988-89.

As members are already aware, the General Budget for 1988-89 would be presented on Monday, the 29 Feb., 1988 at 5.00 P.M.

SHRI G.M. BANATWALLA (Ponnani): Sir, I am on a point of order.

AN HON. MEMBER: What is the rule?

MR. DEPUTY SPEAKER: I don't know on what basis, it may be related to this. I want to know.

SHRI G.M. BANATWALLA: Mr. Deputy Speaker, Sir, about the list of Government business which will be transacted next weeks we have a particular procedure and those members who are to give notices of submission they have to give the notices, the notices are balloted and then only those members whose names appear in the ballot are allowed to make submission. Here there is a particular discipline which we always follow and this is a proper thing.

However, just a few minutes ago a very